

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.48/1994

Wednesday this the 12th day of January, 1994

CORAM

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

M. Kunjur Krishna Pillai,  
Casual Driver (Motor Mail Service)  
Quilon Head Post Office,  
Quilon. ....Applicant

(By Advocate Mr.V.R.Ramachandran Nair)

Vs.

1. Union of India represented by  
Director General of Posts  
New Delhi.
2. The Chief Post Master General,  
Trivandrum.
3. The Superintendent of Post Offices,  
Quilon Postal Division,  
Quilon. ....Respondents

(By Advocate Mr.MA Shefik rep. Addl.CGSC).

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN.

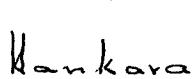
Applicant seeks regularisation of his service  
as a Driver - Motor Mail Service. We find that he  
has made Annexure.A3 representation for the same relief  
and that it is pending consideration before second  
respondent. We direct second respondent to consider  
the representation on merits and pass appropriate  
orders thereon within two months from today.

2. Application is disposed of as aforesaid.

No costs.

Dated 12th January, 1994.

  
P.V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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